

Sixteenth Lok Sabha

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Title: Regarding review of subjects in concurrent list.

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): Madam, I want the revision of the 7th Schedule of the Indian Constitution. The Concurrent List includes those subjects on which the Union and the States have the concurrent powers. However, in the case of conflict between the Union law and the State law on the same subject, the Union law prevails overriding the State law.

Madam Speaker, this provision goes contrary to our hon. Prime Minister's vision of 'Cooperative Federalism'. Our leader, Shri K. Chandrashekhar Rao, has always sought the removal of the subjects in the Concurrent List and should be transferred to the State List. There is an effort by the national parties to strengthen the Concurrent List so that the Centre has maximum hold over the States. This tramples over our duty to effectively govern our States....*(Interruptions)*

The States should be allowed greater freedom in planning and implementing policies. A top-down approach is not appropriate for such a diverse pluralistic society. The Union Government should restrict themselves to the issues of foreign affairs, defence, internal security, etc. In line with this view, I request the Government to initiate a discussion on the same and do the needful....*(Interruptions)*

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Madam, since the House is not in order, would you be kind enough to allow me to lay my speech?*(Interruptions)*